

ACT No. XVII OF 1862.

PASSED BY THE GOVERNOR-GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor-General on the 1st May 1862.)

An Act to repeal certain Regulations and Acts relating to Criminal Law and Procedure.

WHEREAS by Act XLV of 1860 a Penal Code has been prescribed for
Preamble. British India, and the said Code came into operation on
the 1st day of January 1862; and whereas by Act XXV
of 1861 a Code of Procedure is provided for the Courts of Criminal Judicature
not established by Royal Charter, and the said Code likewise came into opera-
tion on the 1st day of January 1862 in the Presidencies of Bengal, Madras, and
Bombay, and was at the same time, or has since been, or hereafter may be ex-
tended to other parts of British India; and whereas it is expedient to repeal, in
the manner hereinafter provided, certain Regulations and Acts relating to Cri-
minal Law and Procedure; It is enacted as follows:—

I. The several Regulations and Acts set forth in the Schedule hereunto
annexed, so far as they provide for the punishment of
offences, shall be held to have been and are hereby repealed
from the 1st day of January 1862 in the Presidencies
of Bengal, Madras, and Bombay, and in the other parts of
British India, in which such Regulations and Acts or any of them were in force
on the said 1st day of January 1862, except in so far as they repeal the whole
or any part of any other Regulation or Act, and except as
to any offence committed before the said 1st day of
January 1862.

II. To the extent expressed in the Schedule annexed to this Act, the
Regulations and Acts set forth therein, which are not
repealed by the last preceding Section, shall, except in so
far as they repeal the whole or any part of any other
Regulation or Act, and except as to any offence commit-
ted before the said 1st day of January 1862, be held to
have been and are hereby repealed from the said date in the Presidencies of
Bengal, Madras, and Bombay, and in the other parts of British India in which
such Regulations and Acts, or any of them were in force on the said 1st day of
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January 1862, and in which the said Code of Criminal Procedure came into operation on such date.

III. To the extent expressed in the Schedule annexed to this Act, the Regulations and Acts set forth therein, which are not repealed by Section I of this Act, and which were in force on the said 1st day of January 1862, in any part of British India in which the said Code of Criminal Procedure did not come into operation on the said 1st day of January 1862, shall, except in so far as they repeal the whole or any part of any other Regulation or Act, and except as to any offence committed before the date on which the said Code shall have been or shall hereafter be extended to such part of British India, be held to have been or shall be repealed in such part of British India from the date on which the said Code shall have been or shall be so extended thereto.

IV. In the investigation and trial of offences committed before the said 1st day of January 1862, the Criminal Courts of the several grades and the Officers of Police shall, after the passing of this Act, be guided by the provisions of the Code of Criminal Procedure, so far as the same can be applied, wherever the said Code shall be in operation at the time of such investigation or trial; and for the trial and punishment of such offences such Courts shall exercise the jurisdiction and powers vested in them under the said Code of Criminal Procedure, provided that no person convicted of any such offence shall be liable to any other punishment than that to which he would have been liable had he been convicted of such offence before the said 1st day of January 1862, and that no such person, who shall claim the same, shall be deprived of any right of appeal or reference to a Sudder Court which he would have enjoyed had the trial been held under any of the Regulations or Acts hereby repealed.

V. In any part of British India to which the Code of Criminal Procedure shall be extended after the passing of this Act, the said Code shall, subject to the provisions of the last preceding Section, be followed in the investigation and trial of any offences committed before the date of such extension.

VI. No sentence passed before the passing of this Act for any offence which shall have been committed before the 1st day of January 1862 (or whenever the said Code of Criminal Procedure shall not have been extended to any place in British India on the said 1st day of January 1862, then before the date on which the said Code shall have been extended to such

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to such place), shall be liable to be quashed or set aside by reason only of the procedure in the investigation or trial of any such offence having been wholly or in part the procedure provided by the said Code of Criminal Procedure. Provided that, if in any such case it shall appear that the accused party has been deprived of any right of appeal or reference to a Sudder Court, which he would have enjoyed had the trial been held under any of the Regulations or Acts hereby repealed, the Sudder Court or the highest Court of Criminal Jurisdiction may call for the proceedings in the case and pass such order thereon as it may deem just and proper.

Proviso.

VII. Nothing in this Act shall affect any sentence or order passed or any proceeding held or any act done previously to the passing of this Act and in accordance with any Act or Regulation repealed by this Act.

Saving of certain sentences passed, &c., before passing of this Act.

SCHEDULE OF REGULATIONS AND ACTS REPEALED.

Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Act XIII of 1835	...	The whole Act.
Act XV of 1835	...	The whole Act.
Act XVIII of 1835	...	The whole Act.
Act XX of 1835	...	The whole Act.
Act VI of 1836	...	The whole Act.
Act XXX of 1836	...	The whole Act.
Act XVIII of 1837	...	The whole Act.
Act XXI of 1837	...	Section IV.
Act XXIII of 1837	...	The whole Act.
Act XXVII of 1837	...	Section XII.
Act XXX of 1837	...	The whole Act.
Act XXXIII of 1837	...	The whole Act.
Act XXXVII of 1837	...	The whole Act.
Act III of 1838	...	The whole Act.
Act IX of 1838	...	The whole Act.

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Act XXVI of 1838	The whole Act.
Act II of 1839	The whole Act.
Act XVIII of 1839	The whole Act.
Act XIX of 1839	The whole Act.
Act I of 1840 ...	An Act for regulating the procedure on trials referred to the Court of Foujdaree Adawlut at Madras ...	The whole Act.
Act IV of 1840 ...	An Act for preventing affrays concerning the possession of land, and for providing relief in cases of forcible dispossession, within the Presidency of Fort William in Bengal ...	The whole Act.
Act V of 1840 ...	An Act concerning the oaths and declarations of Hindoos and Mahomedans ...	Sections II and III.
Act XI of 1840 ...	An Act for the Presidency of Bombay, amending the law concerning prisoners sentenced to labor or solitude ...	Sections II and III.
Act XVII of 1841 ...	An Act for amending the proceedings in appeals before the Courts of Sudder Dewanny and Nizamut Adawlut in the Presidency of Fort William in Bengal ...	Section II, so much as was not repealed by Act X of 1861.
Act XXI of 1841 ...	An Act for the better prevention of local nuisances ...	The whole Act.
Act XXX of 1841 ...	An Act for repressing obstructions to justice in certain Courts of the East India Company ...	Section I.
Act XXXI of 1841 ...	An Act for amending the provisions of the Bengal Code touching Criminal Appeals, and the revision of sentences and orders of Criminal Courts ...	The whole Act.
Act VIII of 1842 ...	An Act for describing in Legislative Acts, with greater certainty and convenience, the Courts of the highest jurisdiction in the respective Presidencies ...	The whole Act.
Act XVIII of 1842 ...	An Act for facilitating preliminary investigations of criminal cases connected with the collection of the revenue within the Presidency of Bombay ...	The whole Act.

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Act IV of 1843 ...	An Act for amending the law concerning appeals from Justices of the Peace, and from Magistrates acting under the Statute 53 Geo. III. c. 155.	The whole Act.
Act VII of 1843 ...	An Act for abolishing the Provincial Courts of Appeal and Circuit in the Presidency of Fort Saint George, and for establishing new Zillah Courts to perform their functions; for establishing Courts constituted according to Regulations I and II, and Regulations VII and VIII of 1827, in place of the existing Civil and Criminal Zillah Courts, and for extending the civil jurisdiction of such Courts	Sections XXVII, XXIX, XXX, XXXI, XXXII, XXXIII, XXXIV, XXXVI, XXXVII, XLI, XLII, XLIII, LI, LIV, LV and LVI.
Act XV of 1843 ...	An Act for the more extensive employment of Uncovenanted Agency in the Judicial Department.	In so far as it relates to the powers of Deputy Magistrates or Judicial Officers.
Act XXIV of 1843 ...	An Act for better prevention of the crime of dacoity	The whole Act.
Act III of 1844 ...	An Act for legalizing the infliction of corporal punishment in cases of petty larceny generally, and when committed by offenders of tender age	The whole Act.
Act XIV of 1844 ...	An Act for regulating the proceedings of the Sudder Courts at Fort William, Fort St. George, Bombay, and at Agra, in regard to sentences of transportation for life	The whole Act.
Act II of 1845 ...	An Act for regulating the punishment of adultery in the Courts of the East India Company, in the Territories subject to the Presidency of Bombay	The whole Act.
Act X of 1845 ...	An Act for empowering Courts to issue warrants in cases of failure to serve summons	The whole Act.
Act XVIII of 1845 ...	An Act for the punishment of offences committed by convicts sentenced to imprisonment for life	The whole Act.

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
• Act XXVII of 1845 ...	An Act for enabling Assistant Magistrates vested with special powers to decide cases under the provisions of Act IV of 1840 ...	The whole Act.
Act XXX of 1845 ...	An Act for enabling Scession Judges within the Madras Presidency to award fines in compensation to injured parties ...	The whole Act.
Act VII of 1846 ...	An Act regarding the deposit of dict-money for witnesses in petty cases ...	The whole Act.
Act X of 1847 ...	An Act for amending Act XXX of 1836 ...	The whole Act.
Act XX of 1847 ...	An Act for the encouragement of learning in the territories subject to the Government of the East India Company, by defining and providing for the enforcement of the right called copyright therein. ...	Section IV.
Act I of 1848 ...	An Act to regulate the proceedings in certain cases of forgery ...	The whole Act.
Act III of 1848 ...	An Act for removing doubts as to the meaning of the words "thug" and "thuggee," and the expression "murder by thuggee," when used in the Acts of the Council of India ...	The whole Act.
Act V of 1848 ...	An Act to amend the law regarding the taking of Mochulkas or penal recognizances ...	The whole Act.
Act XI of 1848 ...	An Act for the punishment of wandering gangs of thieves and robbers ...	The whole Act.
Act XIX of 1848 ...	An Act for better defining the law as to revision of the sentences of subordinate Criminal Courts in the Presidencies of Bengal and Madras ...	The whole Act.
Act IV of 1849 ...	An Act for the safe custody of Criminal Lunatics ...	The whole Act.
Act XIV of 1849 ...	An Act to punish tampering with the Army or Navy ...	The whole Act.
Act VII of 1850 ...	An Act for better defining the law as to the removal of prisoners ...	The whole Act.
Act XIII of 1850 ...	An Act for punishing breaches of trust ...	The whole Act.
Act XVI of 1850 ...	An Act for the restitution of the value of stolen property ...	The whole Act.

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Act XXXVIII of 1850	An Act to allow Counsel to all persons on the trial of offences ... }	The whole Act.
Act IV of 1851 ...	An Act for the appointment of Unconvenanted Deputy Magistrates, and for defining the duties of Deputy and Assistant Magistrates in Bombay ... }	The whole Act.
Act XVI of 1851 ...	An Act for the trial of receivers of stolen property ... }	The whole Act.
Act XXXII of 1852 ...	An Act to facilitate the prosecution of certain Ministerial and Police Officers for certain criminal acts ... }	The whole Act.
Act I of 1853 ...	An Act for providing in the Presidencies of Fort St. George and Bombay for the punishment of males of tender age for petty thefts ... }	The whole Act.
Act VII of 1854 ...	An Act for the apprehension within the territories under the Government of the East India Company, of persons charged with the commission of heinous offences beyond the limits of the said territories, and for delivering them up to justice, and to provide for the execution of warrants in places out of the jurisdiction of the authorities issuing them ... }	So much of the Act as relates to warrants issued otherwise than under the provisions of the said Act.
Act X of 1854 ...	An Act for regulating the powers of Assistants to Magistrates and of Deputy Magistrates appointed under Act XV of 1843 ... }	So much of Section I as recites that the order passed by any Assistant or Deputy Magistrate shall be subject to appeal, and Sections II and III.
Act XII of 1854 ...	An Act for conferring Criminal jurisdiction upon District Moonsiffs in the Presidency of Madras ... }	The whole Act.
Act XV of 1855 ...	An Act to amend Regulation III of 1833 of the Bombay Regulations ... }	The whole Act.
Act XVI of 1855 ...	An Act to amend the law in force in the Presidency of Bombay concerning the use of badges ... }	The whole Act.
Act XIX of 1855 ...	An Act to amend the law relating to District Moonsiffs in the Presidency of Fort St. George ... }	Section V.
Act I of 1856 ...	An Act to prevent the sale or exposure of obscene books and pictures ... }	The whole Act.

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Act II of 1856 ...	An Act to enable Magistrates and certain other Officers to take cognizance of certain offences without requiring a written complaint ...	The whole Act.
Act IV of 1856 ...	An Act to prevent the malicious or wanton destruction of cattle ...	The whole Act.
Act XVII of 1856 ...	An Act to provide for the execution of criminal process in places out of the jurisdiction of the authority issuing the same ...	The whole Act.
Act III of 1857 ...	An Act relating to trespasses by cattle ...	So much of Section XIII as provides that offences under the said Section shall be dealt with by the Police Officers according to the provisions of Section XXV Regulation XX of 1817 of the Bengal Code, Section XXVII Regulation XI of 1816 of the Madras Code, and Section XLIII Regulation XII of 1827 of the Bombay Code.
Act VII of 1857 ...	An Act for the more extensive employment of Uncovenanted Agency in the Revenue and Judicial Departments in the Presidency of Fort St. George	Section IV.
Act XI of 1857 ...	An Act for the prevention, trial, and punishment of offences against the State ...	Sections I and II.
Act XXIV of 1859 ...	An Act for the better regulation of the Police within the territories subject to the Presidency of Fort St. George ...	Sections XXII, XXIII, XXIV, XXV, XXVI, XXVII, XXVIII, XXIX, XXX, XXXI, XXXII, XXXIII, XXXIV, XXXV, XXXVI, XXXVII, XXXVIII, XXXIX, XL, XLI, XLII and XLIII, and so much of the Schedule as repeals Clause 1, Section XI, of Regulation XI of 1816.

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Act III of 1860 ...	An Act to empower Sessions Judges to pass sentence in certain cases without reference to the Sudder Court ...	The whole Act.
Act XVII of 1860 ...	An Act to repeal Act V of 1858 (for the punishment of certain offenders who have escaped from jail, and of persons who shall knowingly harbour such offenders, and to make certain provisions in lieu thereof) ...	Section XI.
Act XXXV of 1860 ...	An Act relating to the transportation of convicts ...	The whole Act.
Act XXII of 1861 ...	An Act to amend Act III of 1857 (relating to trespasses by cattle) ...	Sections I, II, III, IV, and V.
BENGAL.		
Regulation IX. 1793 ...	A Regulation for re-enacting, with alterations and modifications, the Regulations passed by the Governor-General in Council, on the 3rd December 1790, and subsequent dates, for the apprehension and trial of persons charged with crimes or misdemeanors ...	Sections IV, V, VI, VII, VIII, IX, X, XI, XII, XIV, XV, XVI, XVII, XVIII, XXIII, XXVI, XXVII, XXIX, XLVII, XLVIII, XLIX, L, LI, LIII, LIV, LVI, LVII, LVIII, LXI, LXIV, LXV, LXXIV, LXXV, LXXVII, and LXXXVIII.
Regulation XIII. 1793...	A Regulation for the appointment of the Ministerial Officers of the Civil and Criminal Courts of Judicature, and prescribing their respective duties ...	Sections IX and XI.
Regulation XXII. 1793...	A Regulation for re-enacting, with alterations and amendments, the Regulations passed by the Governor-General in Council, on the 7th December 1792, for the establishment of an efficient Police throughout the country. ...	Sections X, XVI, XXII, XXXI, XXXII, XXXIII, XXXIV, and XXXVIII.
Regulation VII. 1794 ...	A Regulation for enabling one Judge of Circuit to hold the Courts for the half-yearly and monthly gaol deliveries; and for empowering one of the Judges of the Provincial Court of Appeal in each division to remain at the Sudder Station to transact certain parts of the business of the Court, whilst the other	The whole Regulation.

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
	Judges are making the Circuits; and for providing against the absence or indisposition of the Judges or their Law Officers, and against vacancies in the Judicial and Law appointments ...	
Regulation XVI. 1795...	A Regulation for the apprehension and trial of persons charged with crimes or misdemeanors in the Province of Benares; for enabling one of the Judges, in his capacity of Judge of the Provincial Court of Appeal, to transact certain parts of the business of that Court whilst the other two Judges, as Judges of Circuit, are making the Circuits; and for providing against the absence or indisposition of any of the Judges or their Law Officers, and against vacancies in the Judicial or Law appointments ...	Section IV, Clause 1, in so far as it extends the provisions of Regulation IX of 1793, which are repealed by this Act, and Clauses 2, 4, and 5, and the following Sections of the Regulation.
Regulation XVII. 1795...	A Regulation for the establishment of an efficient Police in the Province of Benares ...	Sections X, XX, XXIX, XXX, XXXI, XXXII, and XXXV.
Regulation XXI. 1795 ...	A Regulation for preventing Brahmins in the Province of Benares establishing koorhs, wounding or killing their female relations or children, or sitting dhurna; and for preventing the tribe of Rajecoomars in that Province killing their female children ...	The whole Regulation.
Regulation II. 1796 ...	A Regulation for the guidance of the Zillah and City Magistrates in the Provinces of Bengal, Behar, Orissa, and Benares, in apprehending and bringing to trial European British subjects charged with acts which may render them liable to a Criminal prosecution ...	The whole Regulation.
Regulation IX. 1796 ...	A Regulation for the more certain ascertainment of the witnesses whom prisoners committed for trial before the Courts of Circuit may be desirous to have examined in their defence; and of the causes of the non-attendance of any witnesses named by prisoners or prosecutors, to give evidence before the Courts of Circuit ...	The whole Regulation.

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Regulation XI. 1796 ...	A Regulation for providing against resistance to the processes of the Zillah and City Courts and Police Officers, as well as for compelling the appearance of persons charged with acts of a Criminal nature, who may abscond, or otherwise evade the process issued against them ...	The whole Regulation.
Regulation II. 1797 ...	A Regulation for defining more specifically the responsibility of the landholders and farmers of land in the Province of Benares, under the charge of the Police vested in them, conformably to their engagements by Regulation XVII. 1795	Section III.
Regulation IV. 1797 ...	A Regulation for making sundry alterations in, and additions to, Regulation IX. 1793 ...	The whole Regulation.
Regulation XIII. 1797...	A Regulation for the occasional exercise of Judicial powers by the Assistants to the Zillah and City Magistrates in the Provinces of Bengal, Behar, Orissa, and Benares ...	The whole Regulation.
Regulation XIV. 1797 ...	A Regulation for empowering the Court of Nizamut Adawlut to extend relief to certain prisoners sentenced to deputation and pecuniary fines, or to restore stolen property, or the value of it, and to remain in confinement until the completion of their sentences, also for preventing sentences of the same nature in future; and for drawing the distinction between the Courts of Civil and Criminal Jurisdiction more clearly and obviously ...	The whole Regulation.
Regulation III. 1798 ...	A Regulation for establishing annual vacations of the Civil Courts of Justice; for postponing the commencement of the half-yearly gaol deliveries during such vacations; and for establishing a fixed order of succession in the gaol deliveries of the several zillahs and cities throughout the Provinces of Bengal, Behar, Orissa, and Benares...	The whole Regulation.
Regulation II. 1799 ...	A Regulation for monthly gaol deliveries in the cities of Dacca, Moorshedabad, and Patna; and for declaring convicts who may escape from confinement during their sentences liable to transportation ...	The whole Regulation.

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Regulation IV. 1799...	A Regulation for the trial of persons charged with crimes against the State ..	The whole Regulation.
Regulation VIII. 1799...	A Regulation for certain modifications of the Mahomedan law in cases of murder ; and to explain parts of Regulation XXI of 1795, and Regulation V of 1797, in cases of dhurna	The whole Regulation.
Regulation X. 1799...	A Regulation to prevent delay in the transmission of the records of trials referred to the Court of Nizamut Adawlut	The whole Regulation.
Regulation III. 1801...	A Regulation for putting a stop to the practice, which prevails in many parts of the Company's Provinces, of parties in Civil suits preferring unfounded accusations of perjury against the witnesses in such suits and unfounded charges of subornation of perjury against the adverse parties in such suits	The whole Regulation.
Regulation VIII. 1801...	A Regulation for modifying the Mahomedan law in certain cases of kuhl khota, or accidental homicide, and in other cases of the like nature	The whole Regulation.
Regulation VI. 1802...	A Regulation for preventing the sacrifice of children at Saugor and other places ..	The whole Regulation.
Regulation VI. 1803...	A Regulation for the guidance of the Magistrates of the several zillahs in the Provinces ceded by the Nawab Vizier to the Honorable the English East India Company, in apprehending persons charged with crimes or offences, and bringing them to trial	The whole Regulation, with exception to Sections III and XXXIV.
Regulation VII. 1803...	A Regulation for the establishment of a Court of Circuit for the trial of persons charged with crimes, in the Provinces ceded by the Nawab Vizier to the Honorable the English East India Company ...	From Section V to Section XXI, both inclusive.
Regulation VIII. 1803...	A Regulation for extending the jurisdiction of the Nizamut Adawlut to the Provinces ceded by the Nawab Vizier to the Honorable the English East India Company	The whole Regulation, with exception to Sections VI, XXIV, and XXVI.

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Regulation XII. 1803 ...	A Regulation for the appointment of the Ministerial Officers of the Civil and Criminal Courts of Judicature in the Provinces ceded by the Nawab Vizier to the Honorable the English East India Company ...	Sections XII & XIV.
Regulation XX. 1803 ...	A Regulation for the trial of persons charged with crimes against the State, in the Provinces ceded by the Nawab Vizier to the Honorable the English East India Company ...	The whole Regulation.
Regulation XXXV. 1803	A Regulation for the establishment of an efficient system of Police in the Provinces ceded by the Nawab Vizier to the Honorable the English East India Company ...	Section III, Clauses 3, 4, and 5, and Section X.
Regulation L. 1803 ...	A Regulation for extending, with modifications, to the Criminal Courts, the rules prescribed in Regulation IV. 1793, for procuring the attendance of witnesses and requiring oaths or solemn declarations from witnesses in the Civil Courts, and for explaining those rules in their application to particular forms of oath by the Courts, Civil and Criminal ...	The whole Regulation.
Regulation LIII. 1803 ...	A Regulation for determining the punishment to be adjudged by the Criminal Courts of Judicature, in cases wherein a discretion is left by the Mahomedan law; for defining the crime and punishment of robbery by open violence; and for declaring what convicts shall be hereafter liable to transportation, or to banishment; as well as the punishment of such as may return from transportation, or escape from confinement, during the periods of their sentences ...	The whole Regulation.
Regulation III. 1804 ...	A Regulation for providing against resistance to the processes of the Zillah Criminal Courts and Police Officers, as well as for compelling the appearance of persons charged with acts of a criminal nature, who may abscond, or otherwise evade the process issued against them: for rendering prosecutions instituted for the recovery of losses sustained by theft and robbery,	

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
	<p>cognizable in the Courts of Civil Judicature; and for ascertaining the responsibility in such cases of Tehseeldars of places held khaum, for amending certain parts of Regulation VI. 1803, for preventing the offence of dhurna, and for preventing the tribe of Raj Koomars killing or causing the death of their female children in the Provinces ceded by the Nawab Vizier to the Honorable the English East India Company</p>	<p>The whole Regulation.</p>
<p>Regulation IV. 1804 ...</p>	<p>A Regulation for the administration of justice in Criminal cases in the Zillah of Cuttack</p>	<p>Proviso in Section VII.</p>
<p>Regulation IX. 1804 ...</p>	<p>A Regulation for altering the denomination of the Court of Circuit and the Provincial Court of Appeal for the division of the ceded Provinces; for the administration of justice in criminal cases, in the conquered Provinces in the Doab, and on the right bank of the river Jumna, and in the Territory ceded to the Honorable the English East India Company in Bundelcund by the Peishwa</p>	<p>So much of the Regulation as extends the whole or any part of Regulations VI, VII, VIII, XX, XXXV, and LIII of 1803, which are repealed by this Act, to the Districts mentioned in Sections III and IV; Sections V and VI; and the proviso in Section XI.</p>
<p>Regulation III. 1805 ...</p>	<p>A Regulation to make further provision for the exemplary punishment of robbery by open violence</p>	<p>The whole Regulation.</p>
<p>Regulation VII. 1805 ...</p>	<p>A Regulation for extending to the conquered Provinces situated within the Doab and on the right bank of the river Jumna, and to the Territory ceded to the Honorable the English East India Company in Bundelcund by the Peishwa, such of the Laws and Regulations established for the internal Government of the Provinces ceded by the Nawab Vizier to the Honorable the English East India Company, as have not been already extended to those Territories, and for revising and amending certain parts of the said Laws and Regulations</p>	<p>Section XIV.</p>

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Regulation I. 1806 ...	A Regulation for abolishing the jurisdiction of Zillah Moorshedabad, and annexing the Mehals composing it to the jurisdictions of the City of Moorshedabad and Zillah Beerbhoom; for altering the jurisdiction of the Courts of Circuit and Provincial Courts of Appeal of the divisions of Calcutta and Moorshedabad; for fixing the order of holding the half-yearly jail deliveries in those divisions, and in the divisions of Benares and Bareilly; for rescinding such parts of the existing Regulations as restrict the senior Judges of the Courts of Circuit from proceeding upon the Circuit in their respective divisions; and for extending the authority of the Courts of Nizamut Adawlut and Sudder Dewanny Adawlut in certain cases ...	Sections VI, VII, VIII, and IX.
Regulation XII. 1806 ...	A Regulation for annexing the Pergunnahs of Sonk, Sonsa, and Sahar, situated on the right bank of the river Jumna, to the jurisdiction of the Zillah of Agra, and for extending to those Pergunnahs the Laws and Regulations established for the internal Government of the ceded and conquered Provinces ...	Section III in so far as it extends the parts of Regulation IX of 1804 and Regulation VIII of 1805, and the other Regulations therein referred to, which are repealed by this Act.
Regulation XV. 1806 ...	A Regulation for the amendment of certain parts of the provisions contained in Clauses 2 and 3, Section II, Regulation II. 1796, and Clauses 2 and 3, Section XIX, Regulation VI. 1803, and of the rule contained in Section VII, Regulation V. 1799 ...	The whole Regulation.
Regulation II. 1807 ...	A Regulation to provide more effectually for the punishment of perjury, subornation of perjury, and forgery ...	The whole Regulation.
Regulation IX. 1807 ...	A Regulation for explaining and amending the existing rules of criminal process, and for defining in certain cases the powers and duties of the Police Officers, of the Zillah and City Magistrates and of their Assistants, of the Courts of Circuit, and of the Court of Nizamut Adawlut ...	The whole Regulation.

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Regulation XIV. 1807...	A Regulation for amending the system of Police established in the Province of Benares and in the ceded and conquered Provinces within the divisions of Bareilly and Benares ; also for extending to those Provinces the provisions contained in Regulation XII. 1807, for the appointment of Ameens of Police ...	Section XI, Clauses 7,8,9,10,11, and 12, Section XX, and Section XXI.
Regulation VIII. 1808...	A Regulation for the more exemplary punishment of robbery by open violence ; and for modifying the rules in force respecting trials referred to the Court of Nizamut Adawlut ...	The whole Regulation.
Regulation I. 1810 ...	A Regulation for occasionally dispensing with the attendance and futwa of the Law Officers of the Courts of Circuit	The whole Regulation.
Regulation VI. 1810 ...	A Regulation for defining the penalties to which Zemindars and others shall be subject for neglecting to give due information of robberies, and for harbouring robbers ...	Sections III, IV, and V.
Regulation XIV. 1810...	A Regulation for defining the powers of the Court of Nizamut Adawlut in cases of pardon and mitigation of punishment ; and for declaring the competency of the Courts of Circuit to admit prisoners to bail, in certain cases, during a reference of their trials to the Nizamut Adawlut	The whole Regulation.
Regulation I. 1811 ...	A Regulation for making more adequate provision for the punishment of persons found guilty of the offence of breaking into houses, tents, or boats ; for subjecting to exemplary punishment persons receiving or purchasing plundered or stolen property ; and for granting licenses to gold or silversmiths, braziers, or coppersmiths, ironsmiths, pawn-brokers, retail vendors of brass or copper-wares, and pykars or itinerant dealers in second-hand articles ...	The whole Regulation, except so much of Section X as declares landholders and others accountable for the early communication to the Magistrate of information, respecting receivers of stolen goods.
Regulation VII. 1811....	A Regulation for limiting and better defining the powers of the Police Darogahs, and of Zemindars invested with the charge of the Police, with respect to persons charged with or suspected of the commission of public crimes and offences ...	The whole Regulation.

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Regulation X. 1811 ...	A Regulation for preventing the importation of slaves from foreign countries, and the sale of such slaves in the territories immediately dependent on the Presidency of Fort William ...	Section III.
Regulation XIV. 1811 ...	A Regulation for amending the provisions of the existing Regulations respecting the punishment of criminals by transportation, and for modifying the rules in force regarding the Offices of Judge and Magistrate of the Twenty-four Pergunnahs ...	The whole Regulation.
Regulation III. 1812 ...	A Regulation for amending some of the rules at present in force in regard to the conduct of inquiries into charges of a Criminal nature, and for establishing additional provisions with a view to the more effectual apprehension of Criminals ...	Sections II and III, so much of Section IV as provides a punishment for the offence mentioned in the Section, Section VI, and Section XII.
Regulation VII. 1813 ...	A Regulation for extending to the Ceded and Conquered Provinces the provisions contained in Regulation III. 1801, and in Section XIII, Regulation VIII. 1794, and for rescinding parts of Sections XI and XV, Regulation I. 1803...	Section III.
Regulation IX. 1813 ...	A Regulation for restoring the punishment of transportation ...	The whole Regulation.
Regulation VIII. 1814...	A Regulation for extending the provision contained in Clause 2, Section IV, Regulation III. 1812, to cases of murder, arson, and theft ...	So much of Section II as provides a punishment for the offence mentioned in the Section.
Regulation XI. 1814 ...	A Regulation to make further provision for the punishment of persons convicted of breaking into, or attempting to break into, houses, tents, boats, or other places of habitation, or into ware-houses or other places used for the custody of property, with an intent to steal ...	The whole Regulation.
Regulation XV. 1814 ...	A Regulation to define the punishment to which persons convicted of two or more offences shall, in certain cases, be subject ...	The whole Regulation.

Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Regulation XIV. 1816...	A Regulation to provide more effectually for the management of the public Jails; and to enable the Magistrates to maintain good order and discipline in those Jails; as well as among the prisoners employed on the public roads or other public works. Also to place the Jail at Alipore in the vicinity of Calcutta under the inspection and control of the Court of Nizamut Adawlut; and to provide for the transportation of convicts to the Island of Mauritius or its immediate dependencies.	Sections IX and XV.
Regulation XVII. 1816..	A Regulation for the occasional revision of the regular Police and Jail establishments, for the due support and regulation of the establishments of Chowkeedars, for amending the rules in force for the appointment and removal of Police Officers, for modifying the constitution of the Offices of the Superintendents of Police, and for reducing the miscellaneous business of Courts of Circuit, and Court of Nizamut Adawlut	Section VIII, Clauses 3 and 4.
Regulation XVII. 1817..	A Regulation to provide for the more effectual administration of Criminal Justice in certain cases	The whole Regulation.
Regulation XX. 1817 ...	A Regulation for reducing into one Regulation, with amendments and modifications, the several rules which have been passed for the guidance of Darogahs and other subordinate Officers of Police; for modifying the existing rules concerning the resistance or evasion of Criminal process, and for requiring further aid to the Police in certain cases, from proprietors and farmers of land and their local managers, as well as from the munduls and other heads of villages	Clauses 3 and 4 of Section VI, Clauses 5, 6, and 7 of Section VIII, Sections IX, XII, XIII, XIV, XV, XVI, XVII, XVIII, XIX, XX, XXII, XXIII, XXIV, XXV, and XXVI.
Regulation VI. 1818 ...	A Regulation for providing against the protracted confinement of persons charged with Criminal offences, during the examination of such charges before the Magistrates; and for defining the powers of the Courts of Circuit at the Sudder Stations of those Courts with respect to persons committed or held to bail by the Magistrates for trial at the periodical Sessions of Jail delivery	The whole Regulation.

ACT No. XVII of 1862.

Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Regulation VIII. 1818...	A Regulation for rescinding part of Clause 6, Section II, Regulation LIII. 1803, for modifying some of the existing rules relating to the requisition of security for good behaviour; and for providing for a revision of the cases of certain classes of prisoners detained in confinement, on failure to furnish security for their good behaviour and appearance ...	The whole Regulation.
Regulation XII. 1818 ...	A Regulation for extending the powers of the Magistrates and Joint Magistrates in the trial of persons charged with breaking into houses and other places of habitation, or into warehouses or other places used for the custody of property, with an intent to steal; or charged with theft, or with buying or receiving stolen property, knowing the same to have been stolen, or charged with escape from Jail or other place of confinement ...	The whole Regulation.
Regulation III. 1819 ...	A Regulation for extending the provisions of Section X, Regulation VIII. 1818, to robbers not being dacoits or gang robbers ...	The whole Regulation.
Regulation VII. 1819 ...	A Regulation for declaring certain misdemeanors punishable by the Magistrates, and for defining the punishment to be adjudged in such cases ...	The whole Regulation.
Regulation IV. 1820 ...	A Regulation for declaring the power of the Magistrates to give effect to Military sentences in certain cases; for providing for the more efficient exercise of the control of the Courts of Circuit over the sentences of the Magistrates in certain cases; and for amending Clause 2, Section III, Regulation XII. 1818 ...	The whole Regulation.
Regulation VII. 1820 ...	A Regulation for altering the punishment and form of trial in cases of dhurna ...	The whole Regulation.
Regulation III. 1821 ...	A Regulation for extending, in special cases, the powers of Assistants to the Magistrates, for empowering the Hindoo and Mahomedan Law Officers of the Zillah and City Courts and Sudder Amceens to try and determine petty thefts and other Criminal cases of a	

Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
	trivial nature, when referred to them by a Magistrate; for limiting the period of appeal in Foujdaree cases; for rescinding parts of Section XII and Section XVII, Regulation XXII. 1816; for modifying some of the rules in force relative to the rate and collection of the assessment levied for the maintenance of Chowkeedars of Police; and for vesting the Magistrates with certain powers in regard to persons travelling through or assembling within their jurisdictions under suspicious circumstances ...	The whole Regulation.
Regulation I. 1822 ...	A Regulation for amending Regulation XLIX. 1793, Regulation XXXII. 1803, and Regulation V. 1809 ...	The whole Regulation.
Regulation IV. 1822 ...	A Regulation to provide for the more effectual administration of Criminal Justice in certain cases ...	The whole Regulation.
Regulation VIII. 1822...	A Regulation to declare that persons charged with crimes and misdemeanors must ordinarily be brought to trial at the Foujdaree Court or Sessions of the District in which such crimes or misdemeanors may be perpetrated; and to vest the Governor-General in Council and the Nizamut Adawlut with a discretionary power as to the place of trial	The whole Regulation.
Regulation II. 1823 ...	A Regulation for the more effectual suppression of affrays ...	The whole Regulation.
Regulation IV. 1823 ...	A Regulation for declaring the intent of Section XIV, Regulation VII. 1794, and for prohibiting the Judges of Circuit, holding the gaol deliveries, from trying any case in which the prisoner or prisoners may have been committed for trial by themselves in the capacity of Superintendent of Police, Magistrate, Joint Magistrate, or Assistant Magistrate, for modifying the third and fourth Clauses of Section II, Regulation XIV. 1811, and for rescinding Sections IV and V, Regulation XXIV. 1814, and Sections II and IV, Regulation XXV. 1814 ...	The whole Regulation.

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Regulation VI. 1824 ...	A Regulation for defining the course of proceeding to be pursued by the Magistrates with respect to individuals charged before them with two or more offences in certain cases; for modifying Clause 2, Section II, and for amending certain other provisions of Regulation XII. 1818 ...	The whole Regulation.
Regulation X. 1824 ...	A Regulation for modifying and amending the rules at present in force in regard to the pardon of persons charged with or suspected of Criminal offences. ...	The whole Regulation.
Regulation I. 1825 ...	A Regulation for declaring the Judicial Officers competent to superintend the execution of their own process in certain cases; and for extending to Officers entrusted with the execution of a Magistrate's warrant, or other Criminal process, the powers vested in Police Officers by certain provisions in Regulation XX. 1817 ...	The whole Regulation.
Regulation IV. 1825 ...	A Regulation for declaring the Magistrates and Criminal Courts empowered to require recognizances and security for keeping the peace in certain cases; and for explaining some of the provisions contained in Regulation VIII. 1818, relative to security for good behaviour ...	The whole Regulation.
Regulation XII. 1825 ...	A Regulation for defining the powers of the Courts of Circuit and of the Nizamut Adawlut in certain cases; for the uniform punishment of contempts of Court in any of the Courts of Judicature, Civil or Criminal; for exempting females from corporal punishment by stripes; and for discontinuing the corah as an instrument of punishment in all cases ...	The whole Regulation.
Regulation XVI. 1825 ...	A Regulation to make further provision for empowering the Courts of Circuit to pass sentence in certain cases of robbery without reference to the Court of Nizamut Adawlut. ...	The whole Regulation.

ACT No. XVII of 1862.

Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Regulation I. 1828 ...	A Regulation for empowering the Governor-General in Council to commute sentences of imprisonment for life in the Alipore Jail to transportation for life to any of the British Settlements in Asia in certain cases ...	The whole Regulation.
Regulation VI. 1828 ...	A Regulation to explain the intent and meaning of certain parts of Regulation II. 1823 ...	The whole Regulation.
Regulation VIII. 1828...	A Regulation for enlarging the powers of the Magistrates with regard to the offence of affrays ...	The whole Regulation.
Regulation VI. 1829 ...	A Regulation for extending the powers of the Magistrates and Joint Magistrates in certain cases of theft ...	The whole Regulation.
Regulation VII. 1829 ...	A Regulation for rescinding such parts of the existing Regulations as prescribe forms for periodical reports, calendars, registers, or other statements to be furnished by the Civil or Criminal Authorities, and require the same to be forwarded at periods specified, and declaratory of the power to prescribe the forms of such statements vested in the Courts of Sudder Dewanny and Nizamut Adawlut, by Regulation X. 1796, Section III, and Regulation XX. 1803, Section III ...	The whole Regulation.
Regulation XII. 1829 ...	A Regulation for modifying the provisions of Regulation XII. 1825 ...	The whole Regulation.
Regulation XVII. 1829..	A Regulation for declaring the practice of Suttee, or of burning or burying alive the widows of Hindoos, illegal and punishable by the Criminal Courts ...	Sections IV and V.
Regulation IV. 1830 ...	A Regulation to explain the intent and meaning of Clause 4, Section III, Regulation I. 1829 ...	The whole Regulation.
Regulation VIII. 1830...	A Regulation for modifying the existing rules relative to the enquiry by Magistrates and Joint Magistrates into charges of a criminal nature ...	The whole Regulation.
Regulation VI. 1831 ...	A Regulation for the appointment of one or more Judges, to be ordinarily stationed at Allahabad, for the purpose of exercising the powers and authority of the Sudder Dewanny and Nizamut	

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
	Adawlut, within the Province of Benares, the Ceded and Conquered Provinces, including the Districts of Meerut, Shaharunpore, Mozuffernuggur, and Boolundshuhur, which are now subject to the Chief Commissioner at Delhi, and the powers and authority of the Nizamut Adawlut in the Province of Kumaon and the Saugor and Nerbudda Territories	Sections XII and XIII.
Regulation VII. 1831 ...	A Regulation for enabling the Governor-General in Council to afford relief to the Commissioners of Circuit by vesting the Zillah and City Judges, not being Magistrates, with powers to hold monthly Jail deliveries within their respective jurisdictions (whenever that measure may be deemed advisable), and for defining the powers and duties of the Judges or other Officers, not being in charge of the Office of Commissioner, who may be appointed to hold any Jail delivery while so employed	Sections V and VI, and so much of Section VII as relates to Session Judge.
Regulation IX. 1831 ...	A Regulation for the more speedy and efficient administration of justice in the Courts of Sudder Dewanny and Nizamut Adawlut	Sections III and IV.
Regulation II. 1832 ...	A Regulation for the better administration of Criminal justice and the Police in certain cases	Sections II and III.
Regulation III. 1832 ...	A Regulation for extending the provisions of Regulation X. 1811	Clause 2 of Section II.
Regulation VI. 1832 ...	A Regulation for enabling European functionaries to avail themselves of the assistance of respectable natives in the administration of Civil or Criminal justice, and for modifying or dispensing with futwas by Mahomedan Law Officers in certain trials.	Sections IV, V, and VI.
Regulation II. 1834 ...	A Regulation for abolishing corporal punishment; for substituting a fine in certain cases for a sentence of labor; and for the gradual introduction of a better system of prison discipline	The whole Regulation, except Section VII.

ACT No. XVII OF 1862.

Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
MADRAS.		
Regulation III. 1802 ...	A Regulation for receiving, trying, and deciding suits or complaints declared cognizable in the Courts of Adawlut established in the several Zillahs immediately subject to the Presidency of Fort St. George ...	Section VIII.
Regulation IV. 1802 ...	A Regulation for establishing four Provincial Courts of Appeal, for hearing appeals from decisions passed in the several Zillah Courts; and defining their powers and duties, and prescribing rules for receiving and deciding upon appeals, and other causes of which they are declared to have cognizance ...	Section XX.
Regulation VII. 1802 ...	A Regulation for the establishment of the Courts of Circuit for the trial of persons charged with crimes ...	The whole Regulation.
Regulation VIII. 1802	A Regulation for establishing a Foujdary Adawlut or Chief Criminal Court for the trial of Criminal cases in the last resort ...	Sections VIII, IX, X, XI, XIII, XIV, XV, XVI, XVII, XVIII, XX, XXI, XXIII, XXIV, and XXV.
Regulation XI. 1802 ...	A Regulation for the appointment of the Hindoo and Mahomedan Law Officers of the Civil and Criminal Courts of Judicature ...	Section VIII.
Regulation XII. 1802 ...	A Regulation for the appointment of the Ministerial Officers of the Civil and Criminal Courts of Judicature	Sections XII, XIII, and XIV.
Regulation XV. 1803 ...	A Regulation for determining the punishment to be adjudged by the Criminal Courts of Judicature in cases wherein a discretion is left by the Mahomedan law, for defining the crime and punishment of robbery by open violence, and for declaring what convicts shall be hereafter liable to transportation, or to banishment, as well as the punishment of such as may return from transportation, or escape from confinement during the period of their sentences ...	The whole Regulation.

ACT No. XVII OF 1862.

Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Regulation I. 1810 ...	A Regulation for providing against resistance to the processes of the Zillah Criminal Courts, as well as for compelling the appearance of persons charged with acts of a Criminal nature who may abscond or otherwise evade the process issued against them; for extending and explaining the rules contained in Section XXIII, Regulation VI. 1802, and in Section XXIII, Regulation VIII. 1802, and for putting a stop to the practice of parties in Civil suits preferring unfounded accusations of perjury against the witnesses in such suits, and unfounded charges of subornation of perjury against the adverse parties in such suits	The whole Regulation.
Regulation VI. 1811 ...	A Regulation to provide more effectually for the punishment of perjury, subornation of perjury, and forgery, and to alter the provisions in force for the payment of a fixed reward on the conviction of public offenders	The whole Regulation.
Regulation VI. 1816 ...	A Regulation for reducing into one Regulation the rules which have been passed regarding the Office of Native Commissioners, for modifying and extending their powers in the trial and decision of Civil suits, and for authorizing them, under the designation of District Moonsiffs, to discharge certain additional duties	Section XLIX.
Regulation IX. 1816 ...	A Regulation for reducing into one Regulation certain rules which have been passed regarding the Office of the Zillah Magistrate, for modifying and defining his powers, and for transferring the Office of Zillah Magistrate from the Judge to the Collector of the zillah	The whole Regulation, except Sections II, III, IV, V, and XLIII, and Nos. 1 and 2 of Appendix.
Regulation X. 1816 ...	A Regulation for constituting the Judges of the Courts of Adawlut of the several zillahs, Criminal Judges of their respective zillahs, and for defining their powers	The whole Regulation, except Section XL and Appendix.
Regulation XI. 1816 ...	A Regulation for the establishment of a general system of Police throughout the territories subject to the Government of Fort St. George	The whole Regulation, except Sections VIII, IX, X, XII, XIII, XIV, and XLVII.

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Regulation III. 1817 ...	A Regulation for explaining and modifying certain provisions of Regulations IX, X, and XI. 1816 ...	Section II.
Regulation I. 1818 ...	A Regulation to provide for the more effectual administration of Criminal justice in certain cases, and to alter certain provisions of the Regulations in force. ...	The whole Regulation.
Regulation III. 1819 ...	A Regulation to provide more effectually for the punishment of extortion, oppression, or other abuse of authority on the part of Native Officers of Police	The whole Regulation.
Regulation V. 1819 ...	A Regulation for rescinding such parts of Regulations IX, X, and XI. 1816, as disqualify servants of the Government from attesting confessions ...	The whole Regulation.
Regulation IV. 1821 ...	A Regulation for giving greater efficiency to the system of Police established in the Provinces subordinate to the Presidency of Fort St. George ...	The whole Regulation, except Section VI.
Regulation II. 1822 ...	A Regulation to provide for the more effectual administration of Criminal justice in certain cases, and to alter certain provisions of the Regulations now in force ...	The whole Regulation.
Regulation VI. 1822 ...	A Regulation for extending the powers of the Criminal Judges and of the Courts of Circuit in the trial of persons charged with breaking into houses and other places of habitation, or into ware-houses or other places used for the custody of property, with an intent to steal, or charged with theft, or with buying or receiving stolen property, knowing the same to have been stolen, or charged with escape from Jail or other place of confinement ...	The whole Regulation.
Regulation I. 1824 ...	A Regulation for extending to the Criminal Courts the rules prescribed in Section VII, Regulation III. 1802, for procuring the attendance and evidence of witnesses ...	The whole Regulation.
Regulation I. 1825 ...	A Regulation to rescind Regulation I. 1822, and to alter certain other provisions of the Regulation in force, and to provide for the more prompt and effectual administration of Criminal justice in certain cases ...	The whole Regulation.

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Regulation III. 1826 ...	A Regulation for the more easy conviction of the crime of perjury in certain cases. ...	The whole Regulation.
Regulation II. 1827 ...	A Regulation for constituting the Assistant Judges appointed under Regulation I. 1827, Joint Criminal Judges of the zillahs in which they may be stationed, and for defining the extent to which the powers of Magistrate shall be exercised by subordinate Collectors. ...	Section III.
Regulation III. 1827 ...	A Regulation for empowering the Governor in Council in certain cases to direct that persons charged with crimes or misdemeanors shall be sent for trial or committal to another Court than that within the jurisdiction of which the offences charged were committed ...	The whole Regulation.
Regulation VI. 1827 ...	A Regulation for explaining the provisions of Clause 1, Section V, Regulation XV. 1803, and Clause 4, Section III, Regulation VI. 1822; for making further provisions against the offence of counterfeiting the Coin; for declaring Magistrates empowered to take recognizances and security for keeping the peace in certain cases; for enlarging the power granted to Magistrates by Clause 1, Section III, Regulation II. 1822; for modifying and amending the rules in force relating to the requisition of security for good behaviour; and for subjecting to compulsory labor persons unable to find the security required ...	The whole Regulation.
Regulation VIII. 1827...	A Regulation for granting to Native Judges jurisdiction in Criminal cases ...	So much of Section IV as provides for Native Judges being guided by Regulation X. 1816, Sections V, VII, VIII, X, XI, XII, XIII, and Clauses 3 and 4 of Section XIV.
Regulation X. 1827 ...	A Regulation for the gradual introduction of trial by Jury into the Criminal Jurisdiction of the Territories subject to the Presidency of Fort Saint George ...	The whole Regulation.

ACT No. XVII OF 1862.

Reference to Regulation or Act,	Title of Regulation or Act.	Extent of Repeal.
Regulation VIII. 1828 ...	A Regulation for abolishing the use of the rattan as an instrument of punishment, and for substituting, in lieu thereof, the cat-o'-nine-tails ...	The whole Regulation.
Regulation IX. 1828 ...	A Regulation for rescinding such parts of the existing Regulations as prescribe forms for periodical reports, calendars, registers, or other statements to be furnished by the Civil or Criminal Courts, and require the same to be forwarded at periods specified ...	The whole Regulation.
Regulation VI. 1829 ...	A Regulation for modifying the Enactments contained in Section VIII, Regulation I. 1825 ...	The whole Regulation.
Regulation VIII. 1829 ...	A Regulation for the punishment of the fraudulent appropriation or the unlawful and malicious obliteration or destruction of Judicial Records, and for defining the course of proceeding to be observed in bringing to trial persons charged with perjury or subornation of perjury before certain tribunals ...	The whole Regulation.
Regulation II. 1830 ...	A Regulation for abolishing the use of the corah as an instrument of punishment, and substituting, in lieu thereof, the cat-o' nine-tails ...	The whole Regulation.
Regulation II. 1831 ...	A Regulation for modifying the provisions contained in Regulation VIII. 1827, which require that persons committed for trial before the Court of Circuit by a Native Criminal Judge, shall be sent to the Criminal Judge, or the Joint Criminal Judge of the Zillah, in order to their being tried by the Court of Circuit ...	The whole Regulation.
Regulation III. 1831 ...	A Regulation to provide for the more effectual administration of Justice in certain cases ...	The whole Regulation.
Regulation VIII. 1831 ...	A Regulation for vesting in single Judges of the Courts of Sudder and Foujdary Adawlut, and in single Judges of the Provincial Courts of Appeal, under certain restrictions, the power now exercised by two or more Judges of those Courts respectively ...	Section V.

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Regulation VIII. 1832 ...	A Regulation for rescinding Clause 2, Section VII and Section VIII, Regulation IV. 1821 ...	The whole Regulation.
Regulation IX. 1832 ...	A Regulation for the punishment of false accusations preferred to a Head of District Police, or Police Officer vested with the powers of a Head of District Police.	The whole Regulation.
Regulation XIII. 1832 ...	A Regulation to provide for the more effectual administration of Criminal justice in certain cases ...	The whole Regulation.
Regulation II. 1833 ...	A Regulation for exempting females from corporal punishment by stripes ...	The whole Regulation.
Regulation III. 1833 ...	A Regulation for conferring upon Sudder Ameens jurisdiction in Criminal cases, and for extending the Civil jurisdiction of Registers, Sudder Ameens, and District Moonsiffs ...	Section II.
Regulation I. 1834 ...	A Regulation for the punishment of persons convicted of treason or rebellion...	The whole Regulation.
BOMBAY.		
Regulation II. 1827 ...	A Regulation for defining the constitution of Courts of Civil Justice and the powers and duties of the Judges and Officers thereof ...	Section XXXVI.
Regulation IV. 1827 ...	A Regulation prescribing the forms of proceeding of the Courts of Law in Civil suits and appeals, and rules for the trial of the same ...	Clause 4, Section XXXIV, also Section LII, and Sections LIV and LV.
Regulation XI. 1827 ...	A Regulation for defining the persons subject to the operation of the Regulations on Criminal Judicature, under what circumstances foreigners may be given up to the Government to which they belong, and under what circumstances Government may exercise a control over the residence and persons of emigrants and their descendants ...	The whole Regulation.

ACT No. XVII OF 1862.

Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Regulation XII. 1827 ...	A Regulation for the establishment of a system of Police throughout the Zillahs subordinate to Bombay, for providing rules for its administration, and for defining the duties and powers of all Police Authorities and servants ...	The whole Regulation, with the following exceptions: Section I, in as far as it applies to the Zillah Magistrate; Clause 1 of Section III, in as far as it relates to the Police functions of the Zillah Magistrate; Clause 2 of Section III; Clause 5 of the same Section in as far as it extends to the Zillah Magistrate; Section IV, in as far as it extends to Assistant Collectors in charge; Section VI; Clause 4 of Section X; Clause 1 of Section XIII, in as far as it regulates the endorsement and record of warrants issued by Magistrates; Clauses 1, 6, 7, and 8 of Section XIX; Section XX; Clause 1 of Section XXII, in as far as it relates to the superintendence of Village Police; Clause 2 of Section XXVII; Section XXX; Clause 4 of Section XXXI; Sections XXXVII, and XL; and Chapter VI.
Regulation XIII. 1827...	A Regulation for defining the constitution of Courts of Criminal Justice, and the functions and proceedings thereof ...	Sections IV, V, VI, X, XI, XII, and XIII; Chapters III and IV; Sections XXIX and XXX; Clauses 1 and 2, Section XXXI, Clause 3 of Section XXXIII and the whole of Chapter VI, except Clause 3 of Section

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
		XXXIV, in as far as it authorizes the occasional substitution of a letter for a summons, and except Clause 9 of the same Section. Clause 2 of Section XXXVI and Clauses 1 and 2 of Section XLIII.
Regulation XIV. 1827 ...	A Regulation for defining crimes and offences, and specifying the punishments to be inflicted for the same ...	The whole Regulation, except Clause 2 of Section III, and Sections XX and XXIII.
Regulation XV. 1827 ...	A Regulation containing rules under which landholders may be invested with Police authority within their respective lands, or other convenient limits and deprived of the same; and declaring the mode of procedure to be followed in regard to them in Criminal matters ...	The whole Regulation.
Regulation XXIII. 1827.	A Regulation imposing certain restrictions on money transactions between persons filling certain Civil Offices and others, and on the employment of individuals with whom they may have such transactions by the said Officers in official capacities: on the possession of landed property by Europeans and Americans, and on the general use of Uniforms and Badges ...	The whole Regulation.
Regulation XXX. 1827.	A Regulation enacting certain modifications of Regulations XII, XIII, XIV, and XV of 1827 with reference to the Zillahs of Poona and Ahmednuggur ...	The whole Regulation.
Regulation XVII. 1828.	A Regulation to provide for the punishment of the crime of conspiracy ...	The whole Regulation.
Regulation III. 1830 ...	A Regulation rescinding Regulations VIII and XII of 1828, and vesting the Criminal Judges with the powers and functions of Session Judges. ...	The whole Regulation, except Sections II, IV, VI, and VII.
Regulation IV. 1830 ...	A Regulation rescinding such parts of Regulation XII of 1827, as vest the Criminal Judge with Police Jurisdiction of the Magistrate and his Assistants ...	The whole Regulation, except Clause 1 of Section I, and Section II.

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Reference to Regulation or Act.	Title of Regulation or Act.	Extent of Repeal.
Regulation XVI. 1830...	A Regulation to rescind that part of Clause 2, Section XXVI, Regulation XIV. 1827, which exempts persons assisting at rites of self-immolation from the penalty of murder; and declaring the punishments to which persons shall be liable who may assist or use force or violence in the commission of such acts ...	The whole Regulation.
Regulation XIX. 1830...	A Regulation providing for the appointment of a Joint Session Judge within the Zillah of Poona ...	The whole Regulation.
Regulation V. 1831 ...	A Regulation for making persons effecting an escape from custody, unaccompanied by force, liable to the penalties prescribed in Regulation XIV, Section XXIV. 1827 ...	The whole Regulation.
Regulation VIII. 1831...	A Regulation for modifying the jurisdiction of Session Judges and Judicial Commissioners ...	The whole Regulation, except Section I.
Regulation IX. 1831 ...	A Regulation for modifying the rules under which landholders may be invested with Police jurisdiction ...	The whole Regulation.
Regulation III. 1833 ...	A Regulation for the more efficient administration of Police in certain large Towns situated in the Zillahs subordinate to Bombay ...	The whole Regulation.
Regulation VII. 1833 ...	A Regulation for modifying the provisions in force for the trial and punishment of persons exceeding twelve in number assembling for riotous or rebellious purposes, not amounting to treason; and for defining the tribunal before which persons committing offences under the designation of unlawful attempts to alter the established laws, or disturbing the peace of Foreign States, may be tried ...	The whole Regulation.
Regulation VIII. 1833...	A Regulation for modifying Section IX of Regulation III. 1830, and introducing a more suitable arrangement for the performance of the annual Circuit by the Judicial Commissioners ...	The whole Regulation.